IN THE INCOME TAX APPELLATE TRIBUNAL
"A" BENCH : BANGALORE

BEFORE SHRI CHANDRA POOJARI, ACCOUNTANT MEMBER
AND SMT. BEENA PILLA, JUDICIAL MEMBER

ITA Nos. 764 to 767/Bang/2008
Assessment years : 1999-2000, 2002-03, 2003-04 & 2004-05

Smt. Prameela Krishna, C/O. M/s. K.R. Prasad, Advocate & Tax Consultant, 9/3, Old Madras Bank Road, Bangalore – 560 001. **PAN: AJJPP 4456F**	Vs.	The Income Tax Officer, Ward 1(2), Mysore.
APPELLANT(S)		RESPONDENT

Appellant by	:	Smt. Preethi Patel, Advocate
Respondent by	:	Shri Kannan Narayanan, Addl. CIT(DR)(ITAT), Bengaluru.

Date of hearing	:	17.06.2021
Date of Pronouncement	:	17.06.2021

O R D E R

Per Chandra Poojari, Accountant Member

These appeals by the assessee are against the common order dated 25.03.2008 of the CIT(Appeals), Mysore for the assessment years 1999-2000, 2002-03, 2003-04 & 2004-05 .

2. During the course of hearing of the appeals, the ld. counsel for the assessees sought withdrawal of the appeals stating that the assessee has opted for Vivad Se Vishwas Scheme Act, 2020 [VSVS] by filing Form 1 & 2, and Form 3 is issued by the designated authority accepting the same (copy filed). Accordingly, the appeals are dismissed as withdrawn.

Pronounced in the open court on this 17th June, 2021.

Sd/-	Sd/-
(BEENA PILLAI)	(CHANDRA POOJARI)
JUDICIAL MEMBER	ACCOUNTANT MEMBER

Bangalore,
Dated, the 17th June, 2021.

/*Desai S Murthy /*

Copy to:

1. Appellant 2. Respondent 3. CIT 4. CIT(A)
5. DR, ITAT, Bangalore.

By order

Assistant Registrar
ITAT, Bangalore.